

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. O.A. 1034 of 1997

Date of Order: 11.08.2004

PRESENT : HON'BLE MR. S.K. HAJRA, ADMINISTRATIVE MEMBER
HON'BLE MR. K.V. SACHIDANANDAN, JUDICIAL MEMBER

PRANAB BISWAS

VS.

UNION OF INDIA AND ORS. (D/o. Posts.)

For the Applicant : None.

For the Respondents : Mr. S. Chowdhury, Counsel

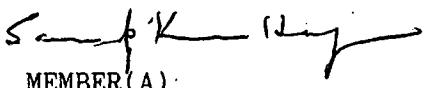
O R D E R

MR. K.V. SACHIDANANDAN, JM:

This is the case where many opportunities were granted to the applicant for his appearance. Eventhough it was reported that the 1d. counsel for the applicant died, subsequently also different opportunities were given to the applicant to engage a fresh counsel. But it was not done in this case. On proceeding dated 13.4.2004, this court had made it clear that if the applicant does not engage any counsel nor the applicant himself is present in person, then appropriate order shall be passed. Inspite of that order, neither the applicant nor any counsel is present today. However, counsel for the respondents is present.

2. In view of the above, we are of the considered view that the applicant is not interested to proceed with the matter any further. Therefore, we are constrained to dismiss this O.A. for default.


MEMBER (J)


MEMBER (A)